PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF

PITTI ENGINEERING LIMITED

(formerly Pitti Laminations Limited)

CIN: L29253TG1983PLC004141

(**Registered Office**: 6-3-648/401, 4th Floor, Padmaja Landmark, Somajiguda, Hyderabad – 500082, India). **Tel:** (+91-40-23312770, 23312774), **Fax:** (+91-40-23393985)

This second corrigendum ("Second Corrigendum to PA") should be read in conjunction with the Public Announcement dated September 9, 2011 ("PA" or "Public Announcement"), Public Notice dated December 26, 2012 ("Public Notice") and First Corrigendum to the PA dated January 24, 2014 issued by BOB Capital Markets Limited as Manager to the Offer on behalf of Smt. Madhuri S Pitti and Pitti Electrical Equipment Private Limited ("PEEL" and together with Smt. Madhuri S Pitti, the "Acquirers") and Shri Sharad B Pitti and Shri Akshay S Pitti ("Persons Acting in Concert"/"PACs") to the shareholders of Pitti Engineering Limited ("Target Company/Pitti Engineering") regarding this open offer to acquire 64,10,014 fully paid up Equity Shares of face value per share of ₹ 5/- (Rupees Five only) of the Target Company at a share price of ₹ 90/- (Rupees Ninety only) ("Offer Shares") each from the Public Equity Shareholders of the Target Company ("Open Offer"/"Offer").

The shareholders of the Target Company are requested to note the following subsequent developments/ information related to the Offer following the date of PA until the date of this Second Corrigendum to PA.

1) The shareholders of the Target Company may please note the further updates on the Public Notice dated December 26, 2012 read with first corrigendum dated January 24, 2014 to the PA wherein the Equity Shareholders were informed that SEBI had filed an appeal before the Hon'ble Supreme Court to challenge the Hon'ble Securities Appellate Tribunal's order dated October 31, 2013 ("**SAT Order**") and directed the Acquirers not to proceed with the Offer.
2) The Hon'ble Supreme Court of India vide its order dated July 11, 2022 dismissed the appeal and held that Regulation 10 of the SEBI (SAST) Regulations does not apply when the Acquirer along with Persons Acting in Concert already holds more than 15% of the shares or voting rights in the Target Company and also clarified that Regulation 3(3) of the SEBI (SAST) Regulations, 2011 does not apply retrospectively. A copy of the order dated July 11, 2022 is available at: https://main.sci.gov.in/supremecourt/2013/25980_2013_14_1503_36269_judgement_11-Jul-2022.pdf
3) The name of the Target Company was changed from Pitti Laminations Limited to Pitti Engineering Limited. A Certificate of Incorporation pursuant to change of name dated May 8, 2018 was issued by the Ministry of Corporate Affairs, Office of Registrar of Companies, Hyderabad.
4) The share capital of the Target Company was sub-divided from ₹ 10/- paid up to ₹ 5/- paid up w.e.f. April 17, 2015. Consequently, the issued and paid-up capital of the Target Company changed from 1,34,91,700 Equity Shares of ₹ 10/- each to ₹ 2,69,83,400 Equity Shares of ₹ 5/- each.
5) On February 14, 2018, the Target Company allotted 12,88,889 Equity Shares to Shri Sharad B Pitti, 10,00,000 Equity Shares to Shri Akshay S Pitti and 5,55,556 Equity Shares to PEEL at ₹ 90/- per Equity Share and on June 24, 2019, allotted 11,11,111 Equity Shares to Shri Akshay S Pitti and PEEL respectively at ₹ 90/- per Equity Share, thereby the issued and paid-up capital of the Target Company is 3,20,50,067 Equity Shares.
6) Pursuant to the PA, the Acquirer i.e. PEEL and the PAC i.e. Shri Sharad B Pitti and Shri Akshay S Pitti have acquired Equity Shares on preferential basis at ₹ 90/-. Pursuant to the SEBI Letter dated September 9, 2022, SEBI has directed the Acquirers to revise the Offer Price to ₹ 90/- as the final price payable to the Public Equity Shareholders. The Acquirers have therefore decided to accept the revised Offer Price of ₹ 90/- per Equity Share and have decided to proceed with SEBI's directions on the basis that there will be no further revisions to the Offer Price of ₹ 90/- per Equity Share. The Offer Price shall be revised if required as per applicable law for any subsequent acquisition of Equity Shares by the Acquirers and the PAC during the offer period. In accordance with SEBI direction, the Offer Size has been increased to 64,10,014 Equity Shares. Therefore, all the figures / amounts with respect to Offer Shares and Offer Price is modified.

Consequent upon the above mentioned developments related to the Offer following the date of the PA and also due to the passage of time until the date of this Second Corrigendum to PA, the shareholders of Pitti Engineering Limited are requested to note the following modifications/updations to the information provided in the PA published on September 9, 2011.

Sub-point 5 of Para I (Back ground of the Offer) shall be read as: The paid up equity and voting share capital of the Target Company prior to the Preferential Issue was ₹ 9,44,17,000/- consisting of 94,41,700 Equity Shares of ₹ 10/- each ("**Pre-Preferential Capital**"). Post Preferential Issue, the total paid up equity and voting share capital of the Target Company was ₹ 13,49,17,000/- consisting of 1,34,91,700 Equity Shares of ₹ 10/- each. During the financial year 2014-15, the Company vide shareholder's approval dated March 16, 2015 has approved sub-division of 1 (One) Equity Share of face value of ₹ 10/- each into 2 (Two) Equity Shares of ₹ 5/- each. The Record Date for the sub-division of Equity Shares was April 17, 2015. Subsequently, the Target Company allotted on preferential basis 28,44,445 Equity Shares and 22,22,222 Equity Shares at ₹ 90/- each on February 14, 2018 and June 24, 2019, respectively. The issued and paid-up capital of the Target Company is 3,20,50,067 Equity Shares of ₹ 5/- each (Present Voting Capital). There are no partly paid up Equity Shares in the Target Company.

Sub-point 6 of Para I (Back ground of the Offer) shall be read as: Out of the Present Voting Capital, Acquirers along with PAC hold in aggregate 1,89,83,627 Equity Shares of ₹ 5/- each representing 59.23% in the Target Company, the details of which are as follows:

Particulars	Pre-Preferential Issue (Pre-subdivision)		Preferential Issue (Pre-subdivision)		Post-Preferential Issue (Post subdivision)		As on date	
	Equity Shares of face value ₹ 10/-	% of total share holding	Equity Shares of face value ₹ 10/-	% of Post – Preferential Allotment Capital	Equity Shares of face value ₹ 5/-	% of Post –Preferential Allotment Capital	Equity Shares of face value ₹ 5/-	% of total share holding
Smt. Madhuri S Pitti	2,21,100	2.34	5,60,000	4.15	15,62,200	5.79	17,58,620	5.49
Pitti Electrical Equipment Pvt. Ltd.	NIL	NIL	34,90,000	25.87	69,80,000	25.87	86,46,667	26.98
Shri Sharad B Pitti	21,37,780	22.64	NIL	NIL	42,75,560	15.85	43,49,926	13.57
Shri Akshay S Pitti	15,79,100	16.72	NIL	NIL	31,58,200	11.70	42,28,414	13.19
TOTAL	**39,37,980**	**41.70**	**40,50,000**	**30.02**	**1,59,75,960**	**59.21**	**1,89,83,627**	**59.23**

Sub-point 7 of Para I (Background of the Offer) shall be read as: The Promoter group of Pitti Engineering and their holding as on the date

Name of the Promoter	As on date of Public Announcement (face value of ₹ 10/-)		As on date (face value of ₹ 5/-)	
	Number of shares	Shares as a percentage of total paid up capital	Number of shares	Shares as a percentage of total paid up capital
Shri Sharad B Pitti	21,37,780	15.85	43,49,926	13.57
Shri Akshay S Pitti	15,79,100	11.70	42,28,414	13.19
Smt. Madhuri S Pitti*	7,81,100	5.79	17,58,620	5.49
Smt. Shanti B Pitti*	98,210	0.73	-	-
Sharad B Pitti (HUF)	8,500	0.06	17,000	0.05
PEEL	34,90,000	25.87	86,46,667	26.98
Total	**80,94,690**	**60.00**	**1,90,00,627**	**59.28**

**Due to the demise of Smt. Shanti B Pitti one of the promoters on February 21, 2015, Equity Shares held by her have been transmitted on August 12, 2016 to Smt. Madhuri S Pitti.*

Sub-point 2 of Para II (The Offer) shall be read as: This Offer is being made by the Acquirers along with PAC to the Public Equity Shareholders (other than the promoter group) of the Target Company to acquire up to 64,10,014 fully paid-up Equity Shares of face value of ₹ 5/- each of the Target Company representing 20% of the paid up equity capital and voting capital of the Target Company. This Offer is being made pursuant to and in compliance with Regulation 11(1) and Regulation 20(7) of the SEBI (SAST) Regulations at a price of ₹ 90 /- per fully paid-up Equity Share payable in cash in terms of Regulations 20 and 21 of the SEBI (SAST) Regulations.

Sub-point 4 of Para III (The Offer Price) shall be read as: If the Acquirers or PAC acquire the Equity Shares of the Target Company after the date of the PA and up to 7 working days prior to the closure of the Offer at a price higher than the Offer Price, then the highest price paid for such acquisition shall be payable for all the valid applications received during the Offer. Accordingly pursuant to preferential allotments in 2018 and 2019 as mentioned in Sub-point 5 of Para I above, and in terms of SEBI (SAST) Regulations, the Offer Price now stands revised from ₹ 20.50/- to ₹ 90/- per Equity Share.

Sub-point 1 of Para IV (Information about the Acquirers), shall be read as: Smt. Madhuri S Pitti, one of the member of the Promoter Group, aged 63 years, residing at 6-3-648, Moti Bhavan, Somajiguda, Hyderabad – 500082, India and having Permanent Account Number AFNPP6962L, is an entrepreneur. She joined Soundarya Boutique, a family run partnership business dealing in fancy items like artificial jewellery's, fashion apparels, gift articles, etc. as a partner in 1982. The firm has since been dissolved after the demise of Smt. Shanti B Pitti. Currently, Smt. Madhuri S Pitti is a partner of M/s Pitti Designs a boutique design and print studio based in Hyderabad. She has over the years acquired rich experience of over 35 years in running trading activities. In the year 2004, she was inducted as Managing Partner in Hyderabad Laminations and Stampings, a partnership firm manufacturing electrical laminations used in all electrical motors, pumps, etc. She was actively involved in the said business since her induction and managed the day to day affairs of the said firm. She has extensively travelled in India and abroad on business and also participated in various national as well as international exhibitions relating to firm's business. Hyderabad Laminations and Stampings has been running successfully and the firm has been making profits after she had assumed its management. Hyderabad Laminations and Stampings was converted into a private limited company and was named as Pitti Components Private Limited with effect from July 21, 2011 which was later converted into Pitti Components Limited on December 9, 2011. She resigned from the directorship of Pitti Components Limited and Vaksh Steels Private Limited on September 29, 2016 and August 12, 2012, respectively. She has been inducted on the Board of Pitti Components Limited as Director on February 25, 2022.

Sub-point 1 of Para IV (1) The Acquirers – Pitti Electrical Equipment Private Limited (PEEL), shall be read as:

6. The authorized share capital of PEEL is ₹ 25,00,00,000/- consisting of 1,16,00,000 category A Equity Shares of ₹ 10/- each and 24,00,000 category B Equity Shares of ₹ 10/- each and 1,10,00,000 non-cumulative non-participating compulsory convertible preference shares of ₹ 10/- each.
7. The issued, subscribed and paid up capital of PEEL is ₹ 11,77,50,190/- consisting of 1,03,00,019 category A Equity Shares of ₹ 10/- each and 14,75,000 category B Equity Shares of ₹ 10/- each.
8. The present board of directors of PEEL comprises of Shri Sharad B Pitti and Shri Akshay S Pitti.
9. Shareholding of PEEL as on date are as follows:-

Sr. No	Particulars	Category	No. of Equity Shares	Value (₹)
1	Promoters and promoter group	A	1,02,99,977	10,29,99,770
		B	10,00,000	1,00,00,000
2	Others	A	42	420
		B	4,75,000	47,50,000
	TOTAL		**1,17,75,019**	**11,77,50,190**

Note: Each Share under category "A" is of the face value of ₹ 10/- each and has 10 votes per share. Each Share under category "B" is of the face value of ₹ 10/- each and has 1 vote for every 20 shares or any part thereof has 1 vote.

10. The Key audited financials of PEEL on consolidated basis for the last 3 years are given below:

(₹ lakhs)

Particulars	For year ended March 31, 2020	For year ended March 31, 2021	For the year ended on March 31, 2022
	Audited	Audited	Audited
Total net sales and other income	14,067.90	12,221.50	13,915.77
Profit Before Tax	90.98	454.42	48.76
Profit/Loss After Tax	**47.03**	**375.31**	**(109.64)**
Equity Share Capital	1,177.50	1,177.50	1,177.50
Networth	**(636.24)**	**(517.21)**	**1,054.13**
Earnings Per Share (₹)	5.37	9.35	13.34
Book Value Per Share (₹)	(5.40)	(4.39)	8.95
Return on Networth(%)	(0.07)	(0.73)	(0.10)

Sub-point 2 of Para IV (PAC – Sharad B Pitti) shall be read as: Shri Sharad B Pitti is the main promoter of Pitti Engineering. He has experience of over 38 years in the lamination industry. He is presently the Chairman and Managing Director of the Pitti Engineering. Shri Sharad B Pitti had played a pivotal role in the formative years of Pitti Engineering nurtured the organization and contributed to the growth and development of Pitti Engineering.

The para on the net worth of Acquirer & PAC shall be read as: M/s Dattatray Babu & Associates, Chartered Accountants (signed by Mr. Dattatray, Partner, Membership No. 023359) and having office at #3-4-526/1/1, 1st Floor, Barkatpura, Hyderabad-500 027 have certified that the net worth as on September 14, 2022 of Smt. Madhuri S Pitti, Shri Sharad B Pitti and Shri Akshay S Pitti is ₹ 35,000.88 lakhs (Rupees Thirty Five Thousand Lakhs and Eighty Eight Thousand only), ₹ 19,670.96 lakhs (Rupees Nineteen Thousand Six Hundred Seventy Lakhs and Ninety Six Thousand only) and ₹ 21,237.11 lakhs (Rupees Twenty One Thousand Two Hundred Thirty Seven Lakhs and Eleven Thousand only) respectively.

Sub-point 3 of Para IV shall be read as: Based on the certificate given by M/s Dattatray Babu & Associates, Chartered Accountants (signed by Mr. Dattatray, Partner, Membership No. 023359) and having office at #3-4-526/1/1, 1st Floor, Barkatpura, Hyderabad-500027, the net worth of PEEL as on June 30, 2022 was ₹ 1,890.74 lakhs (Rupees One Thousand Eight Hundred Ninety Lakhs and Seventy Four Thousand only).

Sub-points of Para V (Information about Target Company) shall be read as:

1. Pitti Engineering or Target Company is a company registered under Companies Act 1956 vide CIN L29253TG1983PLC004141. The Target Company was incorporated on September 17, 1983 as a private limited company and converted into a public limited company on December 29, 1992. Pitti Engineering has its registered office situated at 6-3-648/401,4th Floor Padmaja Landmark, Somajiguda, Hyderabad-500082, India. The phone number is +91-40-23312770, 23312774. The name of the Target Company was changed from Pitti Laminations Limited to Pitti Engineering Limited pursuant to the special resolution passed by the shareholders of the Target Company at the Extra-Ordinary General Meeting held on April 11, 2018. A Certificate of Incorporation pursuant to change of name dated May 8, 2018 was issued by the Ministry of Corporate Affairs, Office of Registrar of Companies, Hyderabad. The manufacturing facilities of Pitti Engineering are situated in Hyderabad and Aurangabad.
2. The authorized share capital of the Target Company as on date is ₹ 30,00,00,000/-.
3. The total paid up equity capital of the Target Company as on date is ₹ 16,02,50,335/- (Rupees Sixteen Crores Two Lakhs Fifty Thousand Three Hundred Thirty Five only)) divided into 3,20,50,067 Equity Shares of ₹ 5/- each.
7. The Board of Directors of Pitti Engineering comprises of Shri Sharad B Pitti, Shri Akshay S Pitti, Shri Gummalla Vijaya Kumar, Shri N R Ganti, Shri M Gopalakrishna, Ms. Gayatri Ramachandran, Shri S. Thiagarajan and Shri D V Aditya, as on the date.
8. The key audited financial results of the Target Company on Consolidated basis for the last 3 financial years and unaudited financials for the three months ended June 30, 2022 as on date are as follows:-

(₹ lakhs)

Profit & Loss Statement	For year ended March 31, 2020	For year ended March 31, 2021	For year ended March 31, 2022	For the period ended June 30, 2022
	(Audited)	(Audited)	(Audited)	(Un Audited)
Revenue from Operations	52,506.29	51,816.71	95,382.38	31,054.24
Other Income	367.45	2,049.23	1,642.55	51.46
Total Income	52,873.74	53,865.94	97,024.93	31,105.70
Total Expenditure	44,734.65	44,012.17	82,120.13	27,508.43
Profit Before Depreciation Interest and Tax	8,139.09	9,853.77	14,904.80	3,597.27
Depreciation and amortization	2,742.00	3,038.68	3,887.68	1,028.41
Finance costs	3,411.54	2,960.81	3,960.50	1,070.30
Profit Before Tax	1,985.55	3,854.28	7,056.62	1,498.56
Total comprehensive income for the year	1,683.67	2,799.21	5,188.91	1,170.69
Total comprehensive income attributable to Owners of the Company	1,709.50	2,875.61	5,186.31	1,170.11

(₹ lakhs)

Balance Sheet Statement	As on March 31, 2020	As on March 31, 2021	As on March 31, 2022
	(Audited)	(Audited)	(Audited)
Sources of funds			
Equity Share Capital	1,602.92	1,602.92	1,602.92
Other Equity	19,177.14	21,976.36	26,788.68
Net worth	20,780.06	23,579.28	28,391.60
Non-current Borrowing (secured)	3,386.19	2,547.42	8,508.84
Total Non-current liabilities (excluding non-current borrowings)	6,606.39	9,754.35	9,494.04
Unsecured loans (Part of current borrowings)	2,319.13	1,475.00	1,425.00
Total Sources of funds	30,772.64	35,881.05	46,394.48
Uses of funds			
Net fixed assets	26,136.72	29,890.23	35,240.97
Investments	1,641.00	1,641.00	1,641.00
Net current assets	2,994.92	4,349.82	9,512.51
Total use of funds	30,772.64	35,881.05	46,394.48

Other Financial Data	For year ended March 31, 2020	For year ended March 31, 2021	For year ended March 31, 2022
	(Audited)	(Audited)	(Audited)
Dividend paid (₹ in lakhs)	NIL	NIL	376.59
Earnings Per Share (in ₹)	5.42	8.97	16.18
Return on Net worth (PBT/Net worth) %	9.56	16.35	24.85
Book value per share (Net worth/No. of shares) (in ₹)	64.84	73.57	88.59

9. Shareholding pattern of Pitti Engineering as on date is as follows:

Shareholding Category	Number of Equity Shares of the Target Company	Equity Share Capital (%)
Promoters	1,90,00,627	59.28
Non-Promoters	1,30,49,440	40.72
Total	**3,20,50,067**	**100.00**

Sub-point 2 of Para VII (Statutory Approvals/Other Approvals Required for the Offer) shall be read as: The Target Company had entered into agreements with banks and financial institutions for working capital and term loan finance. The loan agreements contained clauses, as per which any change in capital structure would require approvals of the institutions / banks. The Target Company had obtained requisite approvals for the Open Offer from institutions/banks with whom the Target Company had entered into agreements with for the purpose of the Open Offer as on date of the PA.

Para VIII Disclosure in terms of Regulation 21(2) to be read as: Upon completion of the Offer, assuming full acceptances in the Offer, the Acquirers along with PAC will hold 2,53,93,641 Equity Shares constituting 79.23% of the equity share capital of the Target Company. This will result in public shareholding falling below the limit specified in Regulation 38 of the SEBI (Listing Obligations and Disclosure Requirements), Regulation 2015. The Acquirers along with PAC shall take necessary steps to facilitate compliance of the Target Company with the relevant provisions thereof, within the time period mentioned therein.

Sub-points of Para IX Financial Arrangements to be read as:

1. The total fund requirement or the maximum consideration for the Offer assuming full acceptance of the Offer would be ₹ 57,69,01,260/- (Rupees Fifty Seven Crores Sixty Nine Lakhs One Thousand Two Hundred and Sixty only) i.e. consideration payable for acquisition of 64,10,014 fully paid Equity Shares of the Target Company at an Offer Price of ₹ 90/- (Rupees Ninety only) per Equity Share.
4. Assuming full acceptance, the total funds requirements to meet this Offer is ₹ 57,69,01,260/- (Rupees Fifty Seven Crores Sixty Nine Lakhs One thousand Two Hundred and Sixty Only). In accordance with Regulation 28 (9) and 28(10) of the SAST Regulations, the Acquirer has made a financial arrangement into an Escrow Account for ₹ 3,12,00,000/- (Rupees Three Crores Twelve Lakhs only) comprising 28.20% as on date of the PA and additional 10% of the consideration amounting to 5,80,00,000/- (Rupees Five Crores and Eighty Lakhs Only) payable to public equity shareholders upon revision in terms of Regulation 28(9) of the SEBI (SAST) Regulations by the following:
   - Bank Guarantee for ₹ 3,00,00,000/- (Rupees Three Crores only) in favour of BOBCAPS, being in excess of 25% of the original Offer size, issued by Indian Overseas Bank, Adarshnagar Branch, Hyderabad having its Head Office at 763, Anna Salai, Chennai – 600002; and
   - Cash Deposit of ₹ 12,00,000/- (Rupees Twelve Lakhs Only), being in excess of 1% of the original Offer size. In addition, the Acquirers have deposited an amount of ₹ 5,80,00,000/- (Rupees Five Crores and Eighty Lakhs Only) being 10% of the consideration payable upon revision of Offer Size in terms of Regulation 28(9) of the SEBI (SAST) Regulations with the HDFC Bank Limited, Fort Branch, Mumbai having its registered office at HDFC Bank House, Senapati Bapat Marg, Lower Parel (West), Mumbai-400 013.

Sub-point 2 of Para XI (Procedure For Acceptance And Settlement Of Offer) shall be read as: The Registrar to the Offer on behalf of the Acquirers and PAC has opened a special depository account as detailed below:

Depository	National Securities Depository Limited ("NSDL")
Account Name	BSPL ESCROW A/C–PITTI ENGINEERING–OPEN OFFER
Depository Participant	CHOICE EQUITY BROKING PRIVATE LIMITED
DPID	12066900
Client ID	05253731

Sub-point 13 of Para XI and at all relevant places in PA shall be read as: A revised schedule of the activities pertaining to the Offer is given below:

Activity Schedule	Original Offer Schedule as per PA (Day and Date)	Revised Offer Schedule (Day and Date)
Public Announcement Date	Friday, September 09, 2011	-
Specified Date*	Monday, September 12, 2011	Friday, September 09, 2022
Last date for a Competitive Bid	Friday, September 30, 2011	Friday, September 30, 2011
Notice to Public Announcement date	-	Thursday, December 26, 2012
First Corrigendum to the Public Announcement	-	Friday, January 24, 2014
Second Corrigendum to the Public Announcement	-	Saturday, September 17, 2022
Last Date by which Letter of Offer will be posted to shareholders	Tuesday, October 18, 2011	Monday, September 19, 2022
Date of Opening of the Offer	Monday, October 31, 2011	Friday, September 23, 2022
Last date for revising the Offer Price / Offer size	Saturday, November 12, 2011	Monday, October 03, 2022
Last date of withdrawal of tendered application by the shareholders	Thursday, November 17, 2011	Friday, October 07, 2022
Date of Closing of the Offer	Saturday, November 19, 2011	Wednesday, October 12, 2022
Date by which acceptance / rejection under the Offer would be intimated and the corresponding payment for the acquired Equity Shares and/or the unaccepted demat Shares / Share Certificate(s) will be credited/ dispatched	Saturday, December 03, 2011	Wednesday, October 26, 2022

*Specified date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent and all owners (registered or unregistered) of the shares of the Target Company (except the Acquirers, PAC and Promoter group) are eligible to participate in the Offer anytime before the closing of the Offer.

Sub-point 7 of Para XII shall be read as: Registrar to the Offer: Bigshare Services Private Limited, Office No. S6-2, 6th Floor, Pinnacle Business Park, Next to Ahura Centre, Mahakali Caves Road, Andheri (East), Mumbai – 400093, India, Tel No.: +91-22-62638200, Fax No.: +91-22-62638299, E-mail: openoffer@bigshareonline.com; Contact Person: Mr. Swapnil Kate.

This Second Corrigendum to PA will be available on the SEBI website at (www.sebi.gov.in). Eligible persons to the Offer may also download a copy of Letter of Offer, Form of Acceptance cum Acknowledgement and Form of Withdrawal which will be available on SEBI's website (www.sebi.gov.in) from the date of opening of the Offer i.e. Friday, September 23, 2022 and can apply on the same.

This Second Corrigendum to PA Issued by the Manager to the Offer on behalf of the Acquirers

BOBCAPS
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BOB Capital Markets Limited
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Contact Person: Nivedika Chavan
SEBI Registration No.: MB/INM000009926

Place: Hyderabad
Day & Date: Friday, September 16, 2022

CONCEPT